some money on this project. The Minister informs us that the project is held up because the Maharashtra Government has objected to an industry coming up is the region. Our information is that the Chief Minister has written to the moite should come up. The Minister the moite should soon as the Maharashtra Government clears it, they will consider. Can the Minister please assure us that once the Maharashtra Government clears it from the environment angle, the Defence Ministry is committed to putting up the project? I want 'yes' or 'no'.

SHRI CHINTAMANI PANIGRAHI. There is hardly time now. Otherwise, I would have gone into other details. I have already clarified that there is no assurance. (Interruptions) But I can say that I am always hopeful.

MR. CHAIRMAN: He is not giving any assurance whatsoever. That is all. Shri A. G. Kulkarni.

SHRI A G KULKARNI: The Minister has talked about the Committee, etc. Is it a fact that as per the Additional Chief Secretary of Maharashtra Government and the Chief Secretary, who is now a Secretary of the Prime Minister, the Committee has gone through matter and they have got clearance from the environment side? The Maharashtra Government has conveyed the recommendutions as this Committee to the Central Government, So, I want the Covernment of tadis to take a decision as a te whether environment will stop employmen; or environment should be reconciled to the need for employment and whether such defence projects in the hackward areas should go through or not. an assurance from the Minister about whatever they want Let Mr. Pant Sir, we are very much agitated.

MR. CHAIRMAN: Question Hour is over

WRITTEN ANSWERS TO QUESTIONS

Amendment of service rules to punish Government employees indicted by a commission of inquiry after retirement

H205, SHRE FORK B. I. RN 82 FEST Wife the PROVE LICENSE IN THE SPILL of Festive:

for whether it is a not that the mosting Service Rules for Communications detectores are involudate to bring to took a Confirmation from the service even though height is indicted by a Commission of inquiry; and

(b) if we, whether Government pronose to amend these rules with retrospective effect?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. CHIDAMBARAM): (4) No. Sir

(b) Does not arise

"कास्ट फड़र" का परीक्षण

 (त) *206. श्री संदुष्टियाः क्या स्वास्थाः श्रीर परिसार ध्याप्ता मंत्री यह वतने की कृषः श्रीमें क्षिः

(स) क्या अहा समा है कि लिए ते "क्षाप्ट श्रुष्ट" का प्रवार पहुत पर एक हैं ;

ंबी काद हो। हो। को को को हो। इस वे कोर के विकित्त समाधिकों इस्ता इस वे को रहे "फालट कहा।" के परोक्षा नारने के लिये कोई प्रवस्थ किये को के ।

(ग) तथा यह भी सूच है कि चूँकि विभिन्न "फास्ट फूड" के पैकेटो पर उनके उपयोग की प्रतितम कार्रख का उन्तेख नहीं रहता है, इसलिये उनसे जनस्वास्त्य के लिये खतरा पैदा हो गया है ; श्रौर

@Previously Starred Question 95 transferred from the 28th April, 1989